NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP(CAA)No.17/Chd/Hry/2017

In the matter of:

Kimia Biosciences Ltd ...Petitioner No.1/Transferor Company

And

Laurel Organics Ltd. ...Petitioner No.2 / Transferee Company

Present: Mr. Atul V.Sood, Advocate, for petitioner

Mr. O.P.Sharma, Official Liquidator, Punjab and Chandigarh for himself and the Regional Director, Northern Region,

Ministry of Corporate Affairs, New Delhi.

This is a second motion petition for sanction of the Scheme of Arrangement under Sections 230-232 of the Companies Act, 2013 filed in terms of Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 for amalgamation of P-1 company with P-2 company. The first motion petition was disposed of on 26.09.2017 by calling and convening of the meetings of secured and unsecured creditors of Petitioner No.1 company and also the meetings of equity shareholders, preference shareholders, secured and unsecured creditors of P-2 company. As per office report, the joint affidavit of service of individual notices for calling and convening of the meetings and also the report of Chairperson have been received. As per Office report the publication of notice was also made in the newspapers as directed.

Office is directed to add the record of first motion application with this petition. List the matter on 10.01.2018. Sd/-

(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017

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